



**LawInternships**  
The Online Law School



# 3rd LI National Mediation Competition, 2023

PARTNERS:



✉ [info@lawinternships.in](mailto:info@lawinternships.in)

🌐 [www.lawinternships.in](http://www.lawinternships.in)

## **ABOUT LAWINTERNSHIPS (THE ONLINE LAW SCHOOL)**

LawInternships is an Online Law School which shall extensively provide educational services. We provide opportunities in the field of law to the students pursuing undergraduate or postgraduate programs. We assist in providing internship opportunities for gaining professional experience as well as to improve their legal skills while being enrolled in a full-time program. The objective is to provide a credible platform for the law students to fulfill educational requirements by imparting practical exposure and relevant skills. The principles of LawInternships are coherent to its approach and performance. It is much a response to the demand of the hour, as is a personal effort on the part of a bunch of young professionals to give back to the community. The uniqueness of this schools is to unlatch a law school whereby students get an opportunity to hone their skills outside a classroom environment and provide a wide range of services to the students for their holistic development.

## **ABOUT 3RD LI NATIONAL MEDIATION COMPETITION**

3rd National Mediation Competition 2023 is an online competition organized by LawInternships (The Online Law School). We had its 1st and 2nd chapter in the year 2020 and 2022 respectively with the vision to promote process of mediation to the young minds. With mediation gaining traction as an effective and efficient means of alternative dispute resolution, with the same inspiration LawInternships (The Online Law School) continuing the third chapter of National Mediation Competition. This competition will be conducted virtually allowing the students to hone their advocacy skills with respect to mediation. This Competition will provide an opportunity to the participants to develop the requisite skills for a dynamic process of Mediation.

# GLIMPSES OF 1ST LI NATIONAL MEDIATION COMPETITION, 2020



# GLIMPSES OF 2ND LI NATIONAL MEDIATION COMPETITION, 2022



## **COMPETITION ELIGIBILITY**

The Competition is open to every student pursuing either five year or three-year undergraduate course in law from various BCI recognized Schools/Colleges/Universities in India.

## **LANGUAGE & COMMUNICATION**

The official language of the Competition is strictly English. Communication in any other international, national or regional language during the Competition shall not be permitted.

## **DRESS CODE**

The dress code for the Competition shall be business formals. All the participants are required to adhere to the dress code.

## **TEAM COMPOSITION (TEAM ROUNDS)**

Each team shall comprise of three students consisting of one Mediator, one Counsel and one Client. The students forming one team may be from different institutions. The roles which have been pre-assigned by the team shall be carried forward throughout the Competition, in every round. Change of roles after the registration shall not be entertained.

## **GUIDELINES FOR TEAMS**

- In the preliminary rounds, each room will have a total of two teams competing against each other.
- Top eight teams from preliminary rounds will qualify for quarter-finals.
- Four teams from the quarter-finals will qualify for the semi-finals on a “Knock-Out” basis.
- Two teams from the semi-finals will further qualify for the finals on a “Knock-Out” basis.
- The teams will be responsible for managing and adhering to their time limit, failure will result in a penalty.
- The party which the counsel and the client represent will be provided by the Organising Committee on the spot 15 minutes prior to the rounds. Thus, the teams shall be prepared for both the parties.
- Total time limit for each round shall be 60 (sixty) minutes. Each team shall be allowed a maximum of 30 (thirty) minutes, including 5 minutes for caucus.

## **TEAM COMPOSITION (INDIVIDUAL ROUNDS)**

Considering the outbreak situation, the Organising Committee has provided the students with an opportunity to conveniently participate individually. Wherein a student will be allotted the role of the Counsel on behalf of either of the Parties or he/she may be allotted the role of the Mediator. The roles shall change in every progressive round. The allotment of the roles before each round will be done by the Organising Committee and the same will be communicated to the participants.

## **GUIDELINES FOR INDIVIDUALS**

- In the preliminary rounds separate rooms will be allotted to the participants and each room will have a total of four individual participants i.e. two counsels and two mediators competing against each other. The top eight mediators and top eight counsels will be qualified for the quarter-finals.
- Top four mediators and top four counsels from the quarter-finals shall qualify for the semi-final rounds on “**Knock-Out**” basis.
- Top two mediators and top two counsels from the semi-finals shall qualify to the final rounds on “**Knock-Out**” basis.
- Total time limit for each round shall be 40 (forty) minutes. Each participant shall be allowed a maximum of 10 (ten) minutes.
- The roles will be assigned to the participants as a mediator or a counsel by the Organising Committee on the spot 15 minutes prior to the rounds.
- The party which the counsel represent will also be provided by the Organising Committee on the spot 15 minutes prior to the rounds.
- Thus, an individual participant must be a team in himself and needs to be prepared for all possible roles, be it a mediator, a counsel for Party-I or counsel for Party-II.
- The participants will be responsible for managing and adhering to their time limit, failure will result in a penalty.

## **CLARIFICATIONS**

- Requests for clarifications regarding the Proposition shall be made on or before **January 26, 2023** via email to [lawinternships.oc@gmail.com](mailto:lawinternships.oc@gmail.com).
- Clarifications can be requested only for ambiguous or possible errors, but not to inquire about further information, as the Proposition is self-contained.
- The Organising Committee shall address all the clarifications via email by within 2 (two) working days from the receipt of the requests.

## **COMPETITION STRUCTURE**

The Competition shall consist of four rounds and will go on for three days i.e., from **February 03 2023 to February 05, 2023**. Given below is the schedule of the competition:

1.	Inaugural Ceremony & Preliminary Rounds	February 3, 2023
2.	Quarter-final & Semi-final Rounds	February 4, 2023
3.	Final Round & Valedictory Ceremony	February 5, 2023

## **ACCOLADES**

### **For the team rounds**

- Best Team: Cash prize of INR 7500/- + Trophy + Certificate of Merit and an Internship Opportunity by LawInternships.
- Runner Up Team: Cash Prize of INR 4500/- + Trophy + Certificate of Merit and an Internship Opportunity by LawInternships.
- Participation Certificate + 10% discount on Internship-cum-Training Program will be provided to all the participants.

### **For the individual rounds**

- Best Mediator: Cash prize of INR 1500/- + Trophy + Certificate of Merit and an Internship Opportunity by LawInternships.
- Best Counsel: Cash prize of INR 1500/- + Trophy + Certificate of Merit and an Internship Opportunity by LawInternships.
- Participation Certificate + 10% discount on Internship-cum-Training Program will be provided to all the participants.

## **REGISTRATION PROCEDURE**

- The participants are required to complete the “**Provisional Registration**” first through the below mentioned google form link, which shall be done on or before **January 20, 2023**.
- Provisional Registration Link: <https://forms.gle/UDeYgCkRwgZxe8R68>
- The “**Final Registration**” shall be considered to be completed only after the participants make the payment of the registration fees which shall be done on or before **January 27, 2023**.

## **REGISTRATION FEES**

Team Rounds: INR 1500/- (Rupees Fifteen Hundred only).

Individual Rounds: INR 500/- (Rupees Five Hundred only).

NOTE: Problem will be released to participants individually only after the provisional registration process is completed. Once a registration is done, fee is not refundable in any case.

## **INTERPRETATION**

The Organising Committee’s interpretation as to the implementation of the Rules of Competition shall be final and conclusive.

## **GENERAL GUIDELINES FOR THE PARTICIPANTS**

- Participants are to conduct themselves with the required etiquette during the span of entire Competition. Reckless or irresponsible behavior by any participant may result in disqualification.
- All rounds will be conducted through an online platform. The participants shall make sure that they have a stable network.
- Do mention your team code as your screen name which may be used for your identification.
- Keep utmost care that your credentials are not misused.
- Use your registered email id or mobile number to login to the system.
- Ensure that you do not forward the access link to anyone else.
- Do not leave the meeting room unless you are asked to do so.
- If you face any issue while joining through the application, feel free to contact the Organising Committee immediately.
- Make sure to behave gently while asking or responding and follow all rules and maintain the decorum of the competition.

## **GENERAL GUIDELINES FOR THE PARTICIPANTS (CONTD.)**

- While joining the online meeting room, ensure that the video is kept on and the microphone is kept unmuted.
- It is desired to use headphones during the rounds for better sound reception and also for avoiding any disturbance during the session. If headphones are not available then in that case use the inbuilt mic and speaker of the laptop/device but ensure that no one else is present in your vicinity with external speaker and mic on as this will create interference and disturbance in the meeting. Ideally, you should choose noise-free surroundings.
- Do not join the rounds from multiple devices.

### **CORRESPONDENCE**

#### **PATRONS**

Mr. Shubhank Khare  
Founder & Director  
SS LawInternships Pvt. Ltd.

Mr. Adil Khan  
Director  
SS LawInternships Pvt. Ltd.

#### **OC CHAIRPERSON**

Ms. Ridhi Jindal  
COO  
SS LawInternships Pvt. Ltd.

#### **CHIEF STRATEGIC ADVISOR**

Ms. Harshita Khare  
Program Director  
SS LawInternships Pvt. Ltd.

#### **EVENT COORDINATORS**

1. Shivam Saurabh
2. Shashi Shekhar
3. Kopparthi Bhaskara Narayana
4. Kanvi Gupta
5. Saumya Sonkar
6. Shreya Shorewala



## PARTNERS

### SUPPORTING PARTNER



### PUBLISHING PARTNER



### FIRM PARTNERS



### KNOWLEDGE PARTNER



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For any further queries and requests for information, the participants may feel free to contact us through the below mentioned details:

For registration queries: +91-7477017741  
For payment related queries: +91-9316436282

The participants may also direct their queries and requests for information to Organising Committee at our official mail ID – [lawinternships.oc@gmail.com](mailto:lawinternships.oc@gmail.com)